

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF DRINKING WATER & SANITATION

RAJYA SABHA
UNSTARRED QUESTION NO. 1519
TO BE ANSWERED ON 08.03.2021

PARTICIPATION OF SMALL INDIGENOUS COMPANIES IN GOVERNMENT
TENDERS

1519. SARDAR BALWINDER SINGH BHUNDER:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether Government is aware that though the indigenous small water treatment companies are technically qualified, yet in Government tenders, the companies are financially disqualified due to financial criteria;
- (b) whether there are any special privileges to these small indigenous companies to participate in Government tenders; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR JAL SHAKTI
(SHRI RATTAN LAL KATARIA)

(a) Water supply is a State subject. Government of India supplements the efforts of State Governments by providing financial and technical assistance. It is States, who plan, approve and implement drinking water supply schemes. As such, it is the State/ UT that finalizes the technical and financial criteria for tenders for procuring various goods & services, which *inter alia* includes water treatment services.

Further, as per operational guidelines for implementation of Jal Jeevan Mission, Government of India advised the States that “*while finalising the Engineering, Procurement and Construction (EPC) contracts, relevant clause in the tender documents is to be included mentioning that materials to be procured for use in construction by the contracting agency should adhere to the relevant Indian Standards*”.

(b) & (c) As such, details of individual rural water supply projects including details of tender documents, are not maintained at Government of India level.
